

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P (IB) No.520/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th October 2017, 10.30 A.M

Name of the Company	A J Agrochem -Versus- Duncans Industries Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Sonal Shah	A. J. Agrochem	} Navneet Lal Advocate 17/10/17
2.	Navneet Lal	(Petitioner)	
1. RISHAV BANERJEE, ADVOCATE		Duncan Industries Ltd. Kishore Banerjee (Corporate Debtor)	} Kishore Banerjee 17/10/17
		ORDER	

Ld. Counsel for the petitioners and the respondents are present.

Ld. Counsel for the corporate debtor sought leave of the Court for filing Vakalatnama. Prayer is allowed. Ld. Counsel for the corporate debtor may file Vakalatnama within 3 days. Reply, if any, may be filed within 7 days with a copy in advance to the petitioner. Thereafter, rejoinder, if any may be filed within 3 days.

List the matter on 09/11/2017.

Sd

(Jinan K.R.)
Member (J)

Sd

(Vijai Pratap Singh)
Member (J)